

Representation from Uttar Kokan Railway Pravasi Sangh

4485. SHRI BAPUSAHEB PARULEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether a representation from Uttar Kokan Railway Pravasi Sangh (Distt. Thane, Maharashtra) has been received on 30th July, 1980 or thereabout by Government;

(b) if so, what are the demands made therein;

(c) what action Railway Administration have taken with regard to each of the said demands; and

(d) if no action has been taken so far, the reasons thereof and when it shall be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) No.

(b) to (d). Do not arise.

Jawahar Municipal Council

4486. SHRI BAPUSAHEB PARULEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the resolution passed by Jawahar Municipal Council of District Thane (Maharashtra) in the year 1977 has been received by Railway Administration regarding the construction of Railway line from Dehanu to Nasik Road via Jawahar Mokhed and Trimbekashwar, through the Adivasi area of Thana and Nasik District of Maharashtra;

(b) if so, whether the survey has been conducted of the said line; and

(c) if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) No such resolution passed by the Jawahar Municipal Council in 1977 appears to have

been received by the Railway Administration.

(b) and (c). Do not arise.

Marine and Shipping Department in Andaman and Nicobar Islands

4487. SHRI MANORANJAN BHAKTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Marine and Shipping Department in the Union Territory of Andaman and Nicobar Islands has been manned and maintained in proper manner and streamlined norms;

(b) if not, what action Government propose to take to set right the work-load distribution and management;

(c) whether Government propose to have a separate Corporation for Government-owned vessels to run inter-Island service in the Union Territory of Andaman and Nicobar Islands for increased efficiency; and

(d) if so, whether any proposal has been received in this regard and, if so, the action which Government contemplate to take in the matter?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): The information is being collected and will be laid on the Table of the Lok Sabha.

कृषक भारतीय के लिये रेल पास

4488. श्री निहाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे :

(क) क्या यह सच है कि एक अखिल भारतीय संगठन, कृषक भारती ने सरकार से अगस्त, सितम्बर, 1980 में अपने पदाधिकारियों के लिए रेल पास जारी करने का अनुरोध किया है; और

(ख) यदि हां, तो कृषक भारती को अभी तक रेल पास जारी न करने के क्या

कारण हैं जब कि ऐसे ही 277 अन्य संमठनों को पास जारी कर दिए गए हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी हां ।

(ख) यह अनुरोध ऐसे पास जारी करने के लिए निर्धारित मार्गदर्शन के अन्तर्गत नहीं आता है ।

Threat by Indian Medical Council to Derecognise Medical Colleges in Madhya Pradesh

4489. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is fact that the Indian Medical Council has threatened to derecognise the Medical Colleges in Madhya Pradesh who under the State Government orders will admit students with 20 per cent of marks;

(b) whether Central Government have been consulted before relaxation is given for admission to these colleges; and

(c) whether Government feel that lowering down of academic standards will seriously affect the quality of Doctors, that the college will turn up and what precautions are being taken to ensure that medical education in the country is not allowed to fall below a certain level?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): (a) to (c). From Press reports, it is learnt that the Government of Madhya Pradesh have decided that admissions to medical colleges be given to Scheduled Caste and Scheduled Tribe candidates without any restriction regarding the minimum marks obtained at the qualifying examinations against the seats reserved for these categories. A writ petition was filed

by the M.P. State Branch of the Indian Medical Association in the Madhya Pradesh High Court, Jabalpur, challenging the above decision of the State Govt. It is learnt from press reports that the High Court has quashed the said orders of the State Govt. The Medical Council of India as well as the Govt. of India have asked for the actual position regarding these reports from the Govt. of Madhya Pradesh.

इन्दौर उज्जैन तथा देवास और शाजापुर के बीच सुपरफास्ट रेल सेवा

4490. श्री फूल चन्द वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार इन्दौर, उज्जैन तथा देवास और शाजापुर के बीच सुपर-फास्ट रेल सेवा आरम्भ करने का विचार कर रही है; और

(ख) यदि हां, तो कब तक और तत्सम्बन्धी ब्योरा क्या है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Dakshin Railway Employees' Union

4491. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a copy of representation dated 23rd October, 1980 from Dakshin Railway Employees' Union, Madras regarding retrenchment of casual labourers working under IOW/BR/SPE; and

(b) what action has been taken by Government to prevent retrenchment and for absorption of these casual labourers into regular service?